

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHENNAI BENCH****ORIGINAL APPLICATION No. 310/00930/2019****Dated Thursday ,the 18th day of July, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)  
&  
Hon'ble Mr.T.Jacob, Member(A)**

P.Nagaiyan  
Retired Assistant Research Officer,  
Grade-I,  
Door Darshan Kendra,  
Chennai.

....Applicant

By Advocate M/s P.Rajendran

Vs

1. Union of India, Rep. by  
Director General, Prasar Bharathi,  
Broadcasting Corporation of India,  
All India Radio, Akashvani Bhavan,  
New Delhi-110 001.
2. The Station Director,  
Prasar Bharati,  
Broadcasting Corporation of India,  
All India Radio, Chennai- 600 004.

....Respondents

By Advocate Mr.Su. Srinivasan

**ORAL ORDER****( Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To direct the first respondent to pass appropriate orders on the Representation submitted by the Applicant on 15-05-2018 requesting for grant of II ACP and III MACP as prayed for in the said Representation and pass orders thereon within a time limit to be fixed by this Hon'ble Tribunal."

2. Learned counsel for the applicant submits that the applicant had retired as Assistant Research Officer and seeks to grant II ACP and III MACP. He made Annexure A5 representation dated 15-05-2018 to the respondents seeking to grant II ACP and III MACP and it is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A5 representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mr.Su.Srinivasan takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, **the competent authority is directed to consider Annexure A5 representation dated 15-05-2018 of the applicant in the light of the facts of his case, and pass a detailed and speaking order in accordance with law within a period of 4 months from the date of receipt of a copy of this order.**

5. The OA is disposed of with the above direction at the admission stage.

(T.Jacob)  
Member(A)  
SV

18.07.2019

(P.Madhavan)  
Member(J)